NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
SUPPLEMENTARY CAUSE LIST DATED **04.11.2026** (WEDNESDAY)
CHENNAI BENCH **(HYBRID MODE)**
10.30 AM

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In the Court of Hon'ble Mr. Justice N Seshasayee, Member (Judicial),
Hon'ble Mr. Jatindranath Swain, Member (Technical)

Note:

1. **Mention will be permitted only after notice (written or oral) to the other side.**

2. **Mentioning by Counsels/Parties appearing through Virtual Mode will be taken up only after the conclusion of physical mentioning in the open Court. Further, the Counsels /Parties mentioning through Virtual Mode are invariably required to post the details in the chat box.**

3. **Senior Advocates are requested to refrain from mentioning matters, as it may be inappropriate to the status they hold.**

4. **To avoid interruptions during hearing and to provide optimum convenience to the Bench in granting opportunity to all the counsels/parties, those who appear by Virtual Mode are required to use "Raise Hand" option on Cisco WebEx. If this instruction is not obeyed, the Court Master will 'MUTE' the audio.**

For Admission (Fresh Cases)

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 563/2026 For Stay IA No. 1572/2026	P. Raghavendra Swamy Erst. Promoter/ Director/Guarantor of YYY Industries Pvt Ltd & Anr. Vs Kalvakolanu Murali Krishna Prasad, RP of YYY Industries Pvt Ltd & Anr.	Mr. Raja Shekar Rao Salvaji	
2.	Comp App (AT) (CH) (Ins) No. 471/2026 For Stay IA No. 1331/2026	Ayra Consortium (Prospective Resolution Applicant) Through its Authorized Rep, Rohi R Katha Vs TruPro Insolvency Services LLP, RP, Amar Prakaash Developers Pvt Ltd & 2 Ors.	Mr. Bilal Ali	
3.	Comp App (AT) (CH) (Ins) No. 520/2026 For Stay IA No. 1481/2026	Ayra Consortium (Prospective Resolution Applicant) Through its Authorized Rep, Rohi R Katha Vs TruPro Insolvency Services LLP, RP, Amar Prakaash Developers Pvt Ltd & 2 Ors.	Mr. Bilal Ali	

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
4.	IA No. 1693/2026 (For Additional Docs.) in Comp App (AT) (CH) No. 105/2026 For Direction IA No. 1502/2026 For Exemption IA No.1503 & 1505/2026 For Stay IA No. 1504/2026	Ganesh Kumar Patwari & 10 Ors. Vs Starlite Global Enterprises (India) Ltd & Anr.	Mr. S Vedhavel	Ms. Nishitha Banda For Caveator

For Hearing (Part Heard)

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
5.	Comp App (AT) (CH) (Ins) No. 192/2026 For Stay IA No. 551/2026 For Exemption IA No. 552/2026 **(Interim Order) Part-Heard**	Madhusudan Khemka Vs Canara Bank & Anr. **WITH**	Ms. J Parimalam	Mr. MS Viswanathan R1 Mr. H Karthik Seshadri R2
6.	Comp App (AT) (CH) (Ins) No. 193/2026 For Exemption IA No. 554/2026 For Stay IA No. 555/2026 **(Interim Order) Part-Heard**	R Sundaresh Vs Canara Bank & Anr.	Ms. J Parimalam	Mr. MS Viswanathan R1 Mr. H Karthik Seshadri R2

12:45 PM

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
7.	IA No. 1698/2026 (To implead) in Comp App (AT) (CH) (Ins) No. 478/2026 For Stay IA No. 1349/2026 For Exemption IA No. 1350/2026 **(Interim Order)**	Vidyasagar Parchuri Vs Dantu Indu Shekhar, Liquidator of Vibha Agrotech Ltd & Anr.	Mr. Paras Mithal	Ms. Mumaneni Vazra Laxmi

Copy to:

By the order of Hon'ble Member (Judicial)

Chennai Bench

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2. **Website: www.nclat.nic.in**